

06.01.2021

Matter heard through Cisco Webex Application (Video Conferencing).

Present: Ld. APP for the State.
Counsel for applicant.

An application for released of mobile phone on superdari moved on behalf of applicant Harish.

Reply filed by the IO. As per the reply filed by the IO HC Devesh Kumar, there is not mobile phone in PS Madhu Vihar in DD no. 66 dt. 07.12.2020.

In these circumstances as there is not mobile phone in PS Madhu Vihar in DD no. 66 dt. 07.12.2020, hence application stands dismissed.

Application is disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly

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Date:
2021.01.06
15:39:19 -0300

(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
06.01.2021

State vs. Aasif Malik @ Sonu s/o Allauddin
FIR No. 527/20
PS. Jafrabad
U/s. 25/54/59 Arms Act

06.01.2021

Matter heard through Cisco Webex Application (Video Conferencing).

Present order shall dispose off the bail application of accused Aasif Malik @ Sonu s/o Allauddin.

Present: Ld. APP for the state.
Counsel for Applicant (through Webex).

This is the second bail application of accused and his first bail application has already been dismissed by this court on 09.12.2020.

It is stated that accused is in JC since 02.12.2020 and was falsely implicated in the present case. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that allegations against the accused person is serious in nature, as one knife was recovered from the possession of accused and accused was apprehended at the spot. It is further stated that his first bail application has already been dismissed by this court. It is further stated that accused has involvement in 50 other cases and a habitual offender.

Heard the arguments through VC and perused the record.

In the present case, allegations against the accused are serious in nature. Further accused was arrested from the spot. Further, accused has involvement in 50 other cases in similar nature. Furthermore, this is the second bail application of accused and till date there is no change of circumstance in the present case. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail if made out. In view of same, bail application if accused Aasif Malik @ Sonu s/o Allauddin stands dismissed. Application disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

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Date:
2021.01.06
15:39:36 -0300

(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
06.01.2021

State vs. Akash @ Rahul
e-FIR No. 023043/20
PS. Jafrabad
U/s. 379/411 IPC

06.01.2021

Matter heard through Cisco Webex Application (Video Conferencing).

Present: Ld. APP for the State.

Counsel for applicant (through Webex).

An application for released the vehicle bearing no. DL-5SAJ-5483 Make Model FZ, Black Green Colour on superdari moved on behalf of applicant Zakir Malik.

Heard and perused.

IO has sought some time to verify the owner of the vehicle. He is directed to file the complete response by 08.01.2021.

Put up on 08.01.2021.

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Date:
2021.01.06
15:39:54 -0300

(Bharat Aggarwal)

MM-05/SHD/KKD Courts/ Delhi
06.01.2021

06.01.2021

Matter heard through Cisco Webex Application (Video Conferencing).

Present order shall dispose off the bail application of accused Aman Deval s/o Sh. Manoj Deval.

Present: Ld. APP for State.
Counsel for applicant (through Webex).

It is argued by counsel for accused that accused is in custody since 15.05.2020. It is further stated that accused has falsely implicated in this case. It is further stated that nothing has been recovered from the possession of accused. It is further stated that accused is not required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by the IO that accused was arrested by PS Seelampur and stolen mobile phone was recovered from the possession of accused. It is further stated that accused has involvement in 3 other cases and a habitual offender. It is further stated that if accused released on bail, he may jump the bail.

Heard the arguments through VC and perused the record.

Considering the fact that accused is in JC since 15.05.2020, already spent 6 months in custody and recovery has already been effected. Further, in view of the ongoing Covid pandemic conclusion of trial may take some time. In view of the same, no fruitful purpose will be achieved by keeping the accused in custody. In view of the same, accused Aman Deval s/o Sh. Manoj Deval be released on bail, subject to furnishing of bail bond and one surety for a sum of Rs. 10,000/- and further bail is granted subject to the conditions that:-

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before this court on each and every date of hearing.
5. He shall further intimate the court about change of his or his surety's address.

Application is disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

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2021.01.06
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(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
06.01.2021

State vs. Nikhlesh @ Nikesh @ Nikki s/o Babu Singh
FIR No. 13793/20
PS. Jagatpuri
U/s. 379/411 IPC

06.01.2021

Matter heard through Cisco Webex Application (Video Conferencing).

Present: Ld. APP for the State.

Counsel for applicant / accused.

An application for grant bail moved on behalf of applicant / accused Nikhlesh @ Nikesh @ Nikki s/o Babu Singh.

Reply filed by the IO. As per the reply filed by the IO SI J.P. Sharma, accused Nikhlesh @ Nikesh @ Nikki s/o Babu Singh has already granted bail in the present case on 30.09.2020.

In these circumstances as accused has already granted bail in the present case on 30.09.2020, hence no order are required in this application.

Application is disposed off accordingly.

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2021.01.06
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(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
06.01.2021

State vs. Shakil Ahmed s/o Aziz Beg
e-FIR No. 32/10
PS. Jagatpuri
U/s. 379/411/34 IPC

06.01.2021

Matter heard through Cisco Webex Application (Video Conferencing).

Present order shall dispose off the bail application of accused Shakil Ahmed s/o Aziz Beg.

Present: Ld. APP for the state.
Counsel for Applicant (through Webex).

It is stated that accused is in JC since 26.12.2020 and was falsely implicated in the present case. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that present case was registered on the complaint of complainant regarding stolen of motercycle on 29.10.2010 and charge-sheet has been filed in the court on 20.04.2013. It is further stated that thereafter accused not appeared before the court and declared PO by Ld. ACMM on 04.06.2013. It is further stated that accused was arrested by PS Rajori Garden in DD no. 6A dt. 26.12.2020. It is further stated that accused has involvement in 15 other cases and a habitual offender. It is further stated that if accused released on bail, he may jump the bail.

Heard the arguments through VC and perused the record.

In the present case, allegations against the accused are serious in nature. Further, accused was declared PO by Ld. ACMM on 04.06.2013 and arrested by PS Rajori Garden in DD no. 6A on 26.12.2020. Furthermore, accused has involvement in 15 other cases in similar nature. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail is made out. In view of same, bail application of accused Shakil Ahmed s/o Aziz Beg stands dismissed. Application disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly

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Date:
2021.01.06
15:41:00 -0300

(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
06.01.2021

State vs. Tayyab s/o Abdul Malik
FIR No. 40575/19
PS. Jagatpuri
U/s. 379/411 IPC

06.01.2021

Matter heard through Cisco Webex Application (Video Conferencing).

Present: Ld. APP for the State.

Counsel for applicant (through Webex).

This is an application for release of accused Tayyab on furnishing of personal bond.

It is stated that accused is in JC since 09.08.2020 and he was granted bail vide order dt. 04.11.2020 on furnishing of surety bond of Rs. 10,000/-. It is further stated that he is poor person and does not have any surety.

It has been stated by the IO that the address of accused could not be verified. It is further stated by the IO that if the accused released on personal then he could not be found as he is of criminal nature. Alongwith the response previous involvement report of accused Tayyab s/o Abdul Malik is attached which shows that the accused has other previous involvement in similar nature of cases.

In view of the aforesaid facts and circumstances, this court is of the considered view that accused Tayyab s/o Abdul Malik does not deserve to be released on furnishing of personal bond considering the fact that his address could not be verified and he has previous involvements in 2 other cases in offences of similar nature. Accordingly, the application is hereby dismissed.

Copy of this order be sent to concerned Jail Supt. with direction to intimate the applicant.

Copy of this order be given dasti.

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BHARAT
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Date:
2021.01.06
15:41:12 -
0300

(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
06.01.2021